# CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench



## O.A. No. 1255 of 1993

New Delhi, dated the 19th Sep. 1995

HON 'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Emamvel Thomas, S/o Shri D. Thomas, R/o Khem Kaushik ka makan, Vill . Dhan sa, Delhi. ... Appl

APPLICANT

(By Advocate: Shri V.P. Sharma)

#### VERSUS

- 1. Union of India through the General Manager,
  Northern Railway, Baroda House,
  New Delhi.
- The Divisional Railway Manager, Northern Railway, Muradabad
- The Inspector of works, Northern Railway, Balamau.
- 4. The Secretary,
  Railway Board, Rail Bhawan,
  New Delhi.

RESPONDEN TS

(By Advocate: Shri K.K.patel)

## ORDER (DRAL)

# BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri V.p. Sharma counsel for the applicant and Shri K.K.patel counsel for the respondents.

2. Both the counsel agree that this case is fully covered by the judgment dated 26.5.94 in O.A. No. 2441/91 Net Ram & Ors. Vs. G.M., Northern Railway & Ors. Accordingly in the background of the judgment in Net Ram's case (Supra) we dispose of this O.A. with a direction

to the Respondents that in the event that
the applicant file a detailed and self-contained
representation supported by relevant documents
in proof of past service, within one month from
the date of receipt of a copy of this judgment,
the Respondents will consider the case of the
applicant for inclusion in the live casual
Labourer Register, in accordance with law within
three months from the date of receipt of that
representation, if so eligible in terms of
circular dated 28.8.87, and engage the applicant
as Casual Labourer as and when the need arises,
strictly in accordance with his seniority
position in the live Casual Labourer Register.

There will be no order as to costs.

(DR. A. VEDAVALLE)

(DR. A. VEDAVALLI)
Member (J)

(S.R. ADIGE) Member (A)

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